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**BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**

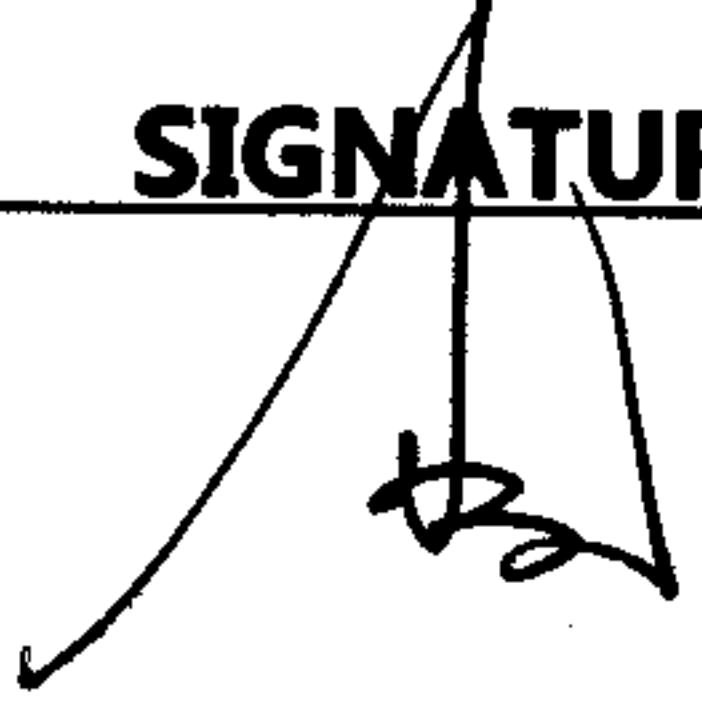

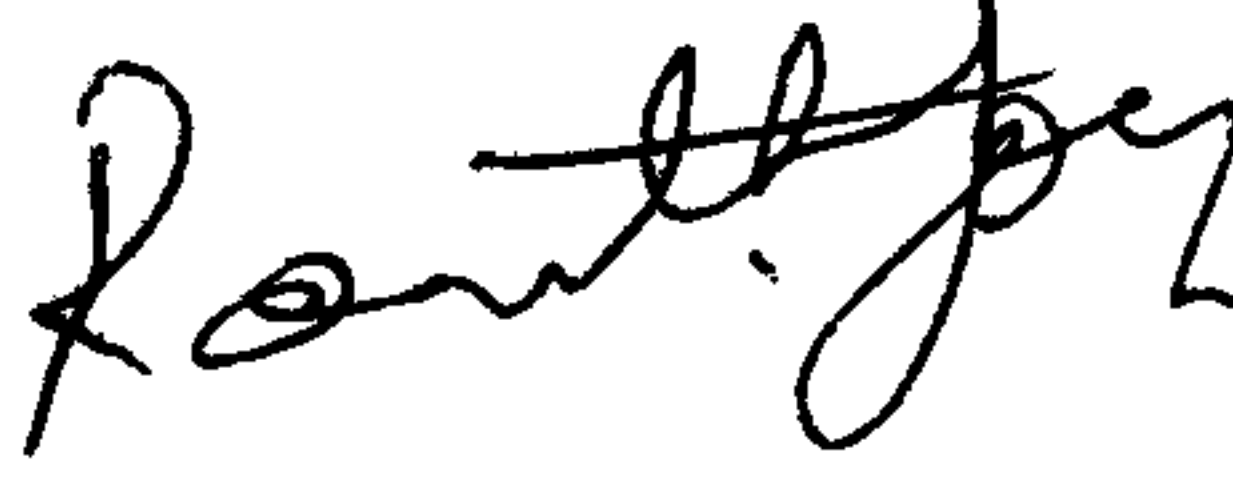

IA 348/2017 in C.P. (I.B) No. 53/7/NCLT/AHM/2017

Coram: **Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL**
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 09.02.2018**

Name of the Company: Sunil Kumar Jain & Ors
V/s.
ABG shipyard Ltd.& Ors.

Section of the Companies Act: Section 60 of the Insolvency and Bankruptcy Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	SAURABH N. SOPARKAR	SENIOR	FINANCIAL	
	Sahil Shah	ADVOCATE	CREDITOR	
2.	Parth Shah	Advocate		
3.	Ronith Joy	Advocate	RP	
4.	Pranjal Buch on behalf of M/s. Paurami Sheth	Advocate	Petitioner	


ORDER

Learned Advocate Mr. Pranjal Buch i/b Learned Advocate Ms. Paurami Sheth present for Applicants. Learned Advocate Mr. Ronith Joy i/b Nanavati & Co. present for Respondent No.2. Learned Senior Advocate Mr. Saurabh Soparkar with Learned Advocate Mr. Parth Shah with Learned Advocate Mr. Sahil Shah present for Respondent No. 16 in IA 348/2017.

Copy of the affidavit given to the Applicant.

Applicant shall file a reply affidavit within one week serving a copy in advance to other side.

List the matter on 22.02.2018.


MANORAMA KUMARI
MEMBER JUDICIAL

Dated this the 9th day of February, 2018.


BIKKI RAVEENDRA BABU
MEMBER JUDICIAL